



2026:AHC:42233

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2520 of 2026

Satyavan Singh And 7 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Umar Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the petitioners as well as learned Standing Counsel.

2. Learned counsel for the petitioners submits that the petitioners are entitled to the House Rent Allowance as per the Government Order dated 11th June, 1999 read with 8th December, 2008 and submits that petitioners in this regard have already represented the matter before the competent authority.

3. Learned Standing Counsel submits that the matter can be directed to be examined by the competent authority and appropriate decision may be taken in accordance with law.

4. In view of the above, this petition stands **disposed of** with a direction that in the event petitioners file fresh representation before the competent authority regarding their claim for the House Rent Allowance within a period of three weeks from today, the competent authority shall consider the grievance of the petitioners raised in their representations and decide the same within a further period of two months strictly in accordance with law.

5. Needless to add that the order to be passed by the competent authority, as directed herein above, shall be reasoned and speaking one.

February 20, 2026

Imtiyaz

(Vikas Budhwar, J.)